

T.A. No. 1837 of 1987

Dt. 25.9.1991

Hon'ble Mr. K. Obayya, A.M.
Hon'ble Mr. S.N. Prasad, J.M.

None for the applicant even in the revision of the list. The case was dismissed for default on 20.12.1990. The applicant moved restoration application no. 16 of 1991, which was taken up and vide order 4.3.1991, the restoration application was allowed and the case was restored to its ~~original~~ number thereafter. On the last occasion the applicant had sought adjournment on the ground that his counsel was not available on that date. Today also his counsel is not present. However, last opportunity is given to the applicant for hearing. List this case for hearing on 19.11.1991.

J.M.

B
A.M.

(rka)

Date
~~19.11.91~~

Hon'ble Mr. A.B. Horathi, A.M
Hon'ble Mr. S.N. Prasad, J.M

None for the applicant. Vide
Our order dated 25.9.91 - A last
opportunity was given to the applicant
counsel to be present on 19.11.91 and
the case is dismissed for want
of Prosecution.

End
J.M.

L
A.M.